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OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE, WEST  
DISTRICT, TIS HAZARI COURTS, DELHI.

CIRCULAR

It has been noticed that in transfer petitions, the particulars of the case(s) sought to be transferred are either deficient or incorrect, therefore, all the Advocates/Litigants are hereby informed that while filing their transfer petition in the West District, following details/particulars must be attached as 'ANNEXURE A' in tabulated form in the transfer petition.

**PARTICULARS TO BE MENTIONED IN THE "ANNEXURE A" OF THE  
TRANSFER PETITION.**

| SN | Case No | Case titled | Court name in which the Next date of case(s) are pending hearing. |
|----|---------|-------------|-------------------------------------------------------------------|
| 1  |         |             |                                                                   |
| 2  |         |             |                                                                   |
| 3  |         |             |                                                                   |

The Filing Section to ensure that above said Annexure A must be attached in the transfer petition before sending the same to the court of undersigned.

*Vinod Kumar*  
(VINOD KUMAR)

Principal District & Sessions Judge (West)

No 29629-29633 /F.01/ 2024/ Bail & Filing/ West

Dated 21/9/24

Copy forwarded for information and necessary action to:-

1. The Delhi Bar Association, Tis Hazari Courts, Delhi. .
- ✓ 2. Computer Branch, Tis Hazari Court for uploading the circular on the official website.
3. Branch In-Charge, e-Sewa Kendra, Tis Hazari Courts, Delhi.
4. Notice Board.
5. PS to undersigned.

*Vinod Kumar*  
Principal District & Sessions Judge (West)